

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.180 OF 2005
IN
ORIGINAL APPLICATION NO.921 OF 2004

ALLAHABAD, THIS THE 12TH DAY OF JULY, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. K.S. MENON, MEMBER-A

Ram Nandan Maurya,
S/O Rajai Maurya, aged 51 years,
Permanent resident of Vill-Sewapur,
Post Kukurauthi, District-Sant Ravi Das Nagar
(Bhadohi).

..... Applicant

By Advocate : Shri O. P. Gupta

Versus

A. R. Chaydhary,
The Director Central Region,
Office of Development Commissioner (Handicrafts),
Kendriya Bhawan, 7th Floor, Sector-H,
Aliganj, Lucknow-226006.

..... Contemnor/Respondents

By Advocate : Shri S. C. Mishra

O R D E R

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

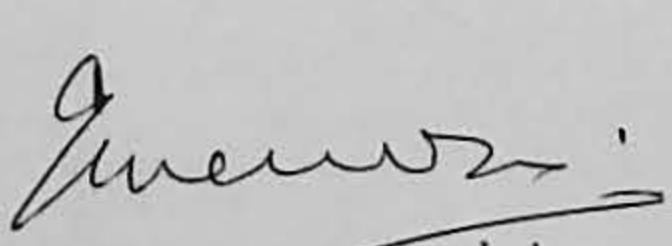
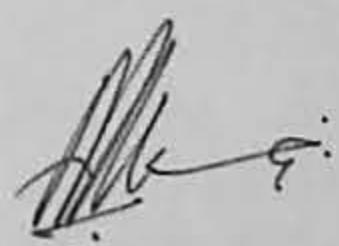
This Contempt Application is filed against the order dated 03.09.2004. By the said order direction was issued to the respondents to dispose of the representation to be filed by the applicant within a period of two months from the date of receipt of the said representation. Since respondents have not considered the said representation this contempt application was filed for taking action against the respondents for disobedience of the order.



2. On notice the respondents have filed the counter affidavit and stated regarding the order passed. Subsequently the applicant has made a representation. The necessary order was passed in compliance with the order, therefore, sought for dismissal of this contempt petition.

3. We have heard the learned counsel for the applicant and perused the materials on record. Having regard to the fact that the respondents have taken into consideration the order passed by this Tribunal earlier and direction given to dispose of the representation of the applicant, the respondents have passed the order dated 21.08.2006, in that view of the matter it is not justifiable to continue the contempt proceedings. The applicant is free to agitate his grievance before the appropriate forum.

4. For the foregoing reasons, this Contempt Petition is dismissed. Notices issued to the respondents are discharged.


Member-A
Member-J

/ns/